

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1236
ANSWERED ON:29.07.2003
IMPROPER MAINTENANCE OF RECORDS
LAXMINARAYAN PANDEY;PUTTASWAMY GOWDA

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether it is a fact that the property records are not being maintained by the Delhi Development Authority (DDA) resulting in double allotment in many cases as has been reported by the Comptroller and Auditor General (CAG) in its report No. 4 of 2003 (civil) Para 10.3;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the losses incurred by the Government as a result thereof; and
- (d) the action taken against the officers responsible therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI PON RADHAKR)

(a) to (d): The Comptroller & Auditor General (CAG) in its report No. 4 of 2003 (civil) has pointed out that seven cases of double allotment occurred on account of poor maintenance of property records and incorrect entry of property information while carrying out computerized draw by DDA. Subsequent fresh allotments were made to these allottees after a lapse of more than a year at current cost of the flats, which was protested by the allottees and one of them moved the High Court. The court ordered in August 1993 to charge the cost prevailing at the time of original allotment. Accordingly, charging of old cost from the allottees allegedly resulted in a loss of Rs. 24.38 lakh as per CAG report. The Vigilance Department of DDA has already initiated action to fix responsibility in all the seven cases of double allotment.